

THE HIGH COURT OF KERALA

No. B1-54379/2009

Kochi – 682 031.

Dated – 22-08-2009.

NOTIFICATION

Direct recruitment to the post of Munsiff-Magistrate on N.C.A. vacancies of Latin Catholic community

Applications are invited in the prescribed form, from qualified candidates belonging to the Latin Catholic community in the State of Kerala, for appointment to the post of Munsiff-Magistrate in the Kerala Judicial Service. As per notification No.B1-87546/06-B4 dated 15-02-2007, High Court had notified 85 vacancies of Munsiff-Magistrates for appointment in the Kerala Judicial Service. But, three reservation turns to be filled up by candidates from the Latin Catholic community have been kept unfilled for want of suitable candidates from the said community. As per Kerala State and Subordinate Services Rules, 1958 these posts are to be filled up by direct recruitment exclusively from members of Latin Catholic community.

1. Scale of pay of the post: Rs.9000–14550 (pre-revised)

2. Number of vacancies: Latin Catholic – 3

3. Method of recruitment:

Direct recruitment from candidates belonging to the Latin Catholic community. Rules 14 to 17 of Part II of the Kerala State and Subordinate Services Rules, 1958 shall be applicable for this recruitment.

4. Mode of selection:

The selection shall be after holding competitive examinations at two successive stages. The first stage is the Kerala Judicial Service Examination (Preliminary) (N.C.A. Latin Catholic vacancies). The second stage is the Kerala Judicial Service Examination (Main) (N.C.A. Latin Catholic vacancies), consisting of a written examination and a viva voce. The preliminary examination and main examination will be conducted on the basis of the Scheme given below. Only those candidates who are declared by the High Court to have

qualified in the Preliminary Examination will be eligible for admission to the main written examination, provided they are otherwise found eligible for admission to the Main Examination. Names of candidates shortlisted for the main written examination and the schedule of the main written examination will be published in the Notice Board and website of the High Court and the candidates who are found eligible for admission to the main written exam will also be intimated personally. The Preliminary examination shall be conducted on 20-12-2009.

5. Qualifications:

A candidate for appointment as Munsiff-Magistrate by direct recruitment shall satisfy the following general conditions, namely;

- a) He shall be a citizen of India.
- b) He shall be holder of a degree in Law recognised by the Bar Council of India for the purpose of enrolment as an Advocate.
- c) He shall not have completed 38 years of age on the first day of January, 2009.
- d) He shall be of good character.
- e) He shall be of sound health having no bodily infirmities, which renders him unfit for appointment.

6. Scheme of the Preliminary Examination:

The preliminary examination will consist of one paper of objective type screening test based on the syllabus given below containing 100 multiple choice questions, each question carrying two marks. Maximum marks will be 200 and one mark will be deducted for each incorrect answer. The duration of the preliminary examination will be two hours. The preliminary examination is conducted for the purpose of shortlisting the candidates and the marks obtained in the preliminary examination shall not be counted for determining the final order or merit of the candidates.

Cut off mark prescribed in the preliminary examination for qualifying for the main written examination is 50%. Only those candidates who are declared by the High Court to

have qualified in the preliminary examination will be eligible for admission to the main written examination provided they are otherwise found eligible for admission to the main examination. Short list of candidates selected for the main examination will be published by the High Court in the Notice Board and the website of the High Court.

7. Syllabus for the Preliminary Examination:

Part A	Code of Civil Procedure, Indian Contract Act, Negotiable Instruments Act, Transfer of Property Act, Specific Relief Act, Kerala Building (Lease and Rent Control) Act.
Part B	Code of Criminal Procedure, Indian Penal Code, Indian Evidence Act.
Part C	Constitution of India Legal G.K. Reasoning & Mental ability

8. Scheme of the Main Examination:

a) Written Examination:

The Kerala Judicial Service Examination (Main) (N.C.A. Latin Catholic vacancies) will consist of 4 papers of written examination each carrying 100 marks at a total of 400 marks, based on the syllabus given below and viva voce carrying 50 marks. The prescribed duration for each paper will be three hours. Cut off mark in the main written examination is 40% for each paper with an over all minimum of 45% of the total marks in the written examination. Fraction of half or more than half shall be regarded as full marks and less than half shall be ignored.

b) Viva voce:

Only those candidates who score the prescribed percentage of marks or more in the main written examination (N.C.A. Latin Catholic vacancies) shall be called for viva voce. The cut off marks in the viva voce is fixed at 40%. Fraction of half or more or more than half shall be regarded as full marks and less than half shall be ignored.

The marks secured by a candidate in the viva voce shall be added to the total marks secured by him at the written examination (Main) (N.C.A. Latin Catholic vacancies).

9. Syllabus for the Written Examination (Main):

Papers	Subjects
Paper-I	English Grammar, General Essays, Translation of Malayalam Depositions / Documents to English, Precis writing
Paper-II	Part-A: Indian Contract Act, Transfer of Property Act, Limitation Act, Specific Relief Act, Easements Act, Kerala Building (Lease and Rent Control) Act, Hindu Succession Act, Indian Succession Act - Parts V, VI & X, Dissolution of Muslim Marriage Act. Part-B: Kerala Court Fees and Suits Valuation Act, Kerala Stamp Act, Kerala State Legal Services Authorities Act, The Kerala Panchayath Raj Act - Ch.X, XI, XXIA & XXIII of Kerala Municipality Act - Ch.IX, X, XXIV & XXV of Negotiable Instruments Act (except Ch. XVII), and Registration Act.
Paper-III	Part-A: Indian Penal Code, Indian Evidence Act, Abkari Act, Prevention of Food Adulteration Act, Negotiable Instruments Act - Ch. XVII, The Protection of Women from Domestic Violence Act. Part-B: Juvenile Justice (Care and Protection of Children) Act, Kerala Police Act, Probation of Offenders Act, Forest Act, N.D.P.S. Act (provisions relating to bail and trial by Magistrates)
Paper-IV	Part-A: Code of Civil Procedure, Civil Rules of Practice, Kerala Civil Courts Act. Part-B: Code of Criminal Procedure and Criminal Rules of Practice.

10. Training:

Every person selected for appointment shall undergo training for a period of not less than one year extendable upto two years. The training will be conducted by the Kerala Judicial Academy. During the period of training, appointees will be paid an allowance of Rs.9,000/- per month.

11. Probation:

Every person appointed shall be on probation for a total period of two years on duty within a continuous period of three years from the date on which he joins duty.

12. Tests:

Every person appointed shall, within the period of probation pass the Account Test for Executive Officers of the Kerala State or the Account Test (Lower) unless he has already passed either of those tests.

13. How to apply:

- (a) Application shall be submitted in the prescribed format, which can be downloaded from the official website www.highcourtofkerala.nic.in.
- (b) Applications shall be accompanied by Demand Draft for Rs.500/- (Rupees Five Hundred only) drawn on State Bank of India in favour of Registrar General, High Court of Kerala and payable at Ernakulam. However, no fee is payable in the case of unemployed physically handicapped candidates. Fee once remitted will not be refunded under any circumstances.
- (c) Application form including the forms of certificates and the format of admission ticket (*forms 'A' to 'C'*) contains 8 pages.
- (d) Candidates should read carefully this Notification and all the columns of the application form, before filling them.
- (e) All the columns should be filled up by the candidate in his / her own hand. Do not fill up any column by dashes or dots or any other marks or leave any column blank. If any column is not applicable, write '*not applicable*' against that particular column.
- (f) Full and correct information shall be furnished against every column. Furnishing of false or incorrect information / document or suppression of material information will disqualify the candidate at any stage of selection. Anything not specifically claimed in the application against the appropriate column will not be considered at a later stage.
- (g) A passport size photograph of the candidate recently taken and duly attested by a Gazetted Officer shall be affixed on the application at the place indicated, and also on the Admission Ticket form for the preliminary examination.
- (h) Additional sheets of the same size as the sheets of this application form can be used, if space provided against any column is found to be insufficient. In such cases appropriate indications shall be given both against the relevant column in the application form and in the additional sheets so used.

- (i) No alteration or modification of entries in the application form shall be permitted after the same is submitted to the Registrar and any request in this regard shall render the application invalid.
- (j) The following shall be forwarded along with the application:
- (i) Certificates (as applicable) in forms 'A' & 'B' duly filled up and certified.
 - (ii) Admission ticket format in form-'C' duly filled up with photograph attested.
 - (iii) Copies of the following documents attested by a Gazetted Officer:
 - (1) Degree certificates to prove qualification.
 - (2) Relevant page of school record to prove date of birth.
 - (3) Certificate to prove community and non-creamy layer certificate.

The originals of certificates referred to at (iii)(1) to (3) above shall be produced when called for.

- (k) Applications which do not comply with the instructions shall be rejected.
- (l) Applications duly filled up in all respects shall be submitted to the Registrar, High Court of Kerala, Kochi-682 031, on or before 30-09-2009.
- (m) To avoid postal delay, the candidates may send their applications sufficiently early.
- (n) Applications received in the High Court after the last date shall, under no circumstances, be considered.
- (o) The cover containing the application shall be superscribed "**APPLICATION FOR THE POST OF MUNSIFF-MAGISTRATE IN THE KERALA JUDICIAL SERVICE (N.C.A. VACANCIES FOR LATIN CATHOLICS)**".
- (p) For removal of doubts, candidate may contact the Secretary to the Recruitment Committee (Ph: 0484-2394589).

(By order)

Sd/-

A.V.Ramakrishna Pillai,
Registrar (Subordinate Judiciary).